

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The particulars of number of wagons supplied at the Rana Pratap Nagar Station for transportation of soap stone during the year 1978-79 month-wise are given below :

Month	No. of Wagons Supplied
April	575
May	354
June	713
July	562
August	658
September	852
October	476
November	1140
December	843
1979	
January	909
February	689
March	594

(b) No.

(c) The number of wagons demanded for the transportation of soap stone during the last 3 months i.e., April to June 1979 was 2903.

(d) As far as possible, this traffic is cleared in covered wagons during the monsoon season. If it becomes necessary to utilise open wagons, the goods are normally protected by using tarpaulins.]

Demands of Jipmer Hospital Employees' Union Pondicherry

392. SHRI ANANDA PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to

+ [] English translation.

state what action has been taken on the demands of Jipmer Hospital Employees' Union, Pondicherry?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Of the two main demands of the Jipmer Hospital Employees' Union which have been received, one relates to the request for the recognition to the Union for the purposes of representation in the JCM Council. There is also another association namely the Jipmer Hospital National Employees' Union, Pondicherry. For the purpose of JCM, recognition can be granted to only one association in any institution. The matter is under consideration with a view to granting recognition to the association which has the largest number of employees and fulfilled the prescribed conditions and criteria. The Union has also protested against the grant of autonomy to the Jipmer. The conversion of the Institute into a registered society under the Registration of Societies Act is being considered for more effective functioning.

Decentralisation of the Calcutta Central Food Laboratory

393. SHRI ANANDA PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government have received representation dated 20th March 1979 from the Central Food Laboratory Employees' Association Calcutta against the decentralisation of the Calcutta Central Food Laboratory; and

(b) if so what steps have been taken for the revocation of the decision by the authorities on the decentralisation?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
Yes.

(b) The requirement of the Central Food Laboratories for the country was carefully examined. A decision was taken to set up a total of four such laboratories to serve the different zones of the country. Three more laboratories in addition to C.F.L. Calcutta have been notified as Central Food Laboratories from 1st April 1978. The question of revocation of this decision does not arise.

**Charter of demands submitted by the
Federation of Pharmacists' Association**

394. SHRI ANANDA PATHAK:
Will the Minister of HEALTH AND
FAMILY WELFARE be pleased to
state:

(a) whether he has received on the 16th May 1979 a copy of charter of demands of the pharmacists from the National Federation of Pharmacists' Association, Delhi; and

(b) if so, what action has been taken thereon?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
Yes, Sir. A charter of demands from the Association dated the 16th April, 1979 has been received.

(b) The position in regard to the various demands contained therein is as follows:

I. Implementation of the Technical Grade and Widening the Channel of Promotion.—The matter was earlier considered, but the demand of upgrading the scale of pay of Pharmacists could not be agreed to. The demand for increasing the Selection Grade posts from 10 per cent to 20 percent has been agreed to by the Govt. in respect of Pharmacists working in the CGH Scheme.

II. Amendment to the Pharmacy Act and Abolition of Annual Registration Fee.—This question was earlier considered and it was felt that the system of annual registration fee should remain in force in order to keep the State Register and statistics up-to-date after taking into account the contingencies like death, migration, retirement etc. Abolition of this provision for Pharmacists, will therefore be a retrograde step.

III. End of Humiliating Portrayal of this category on the screen.—This has been brought to the notice of the Ministry of Information and Broadcasting who are concerned with the matter.

IV. To stop Registration of qualified persons under the Drugs and Cosmetics Rules.—The Pharmacy Council of India have intimated that the period of operation under Section 32B(1)(b) of the Pharmacy (Amendment) Act, 1976, permitting registration of eligible qualified persons has already expired with effect from 31st August 1978.

Major Shipyard at Haldia

395. SHRI ANANDA PATHAK:
Will the Minister of SHIPPING AND
TRANSPORT be pleased to state:

(a) whether it is a fact that the West Bengal Government has not yet been furnished with the copies of the reports prepared by the Consultant Firm in regard to the establishment of a major shipyard at Haldia; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN
CHARGE OF THE MINISTRY OF
SHIPPING AND TRANSPORT (SHRI
CHAND RAM): (a) Yes, Sir.

(b) The consultants were engaged to furnish a report to the Government of India to enable it to assess